

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 107/MP/2019

Subject : Petition under Sections 66 and 79 of the Electricity Act, 2003 read with Regulations 14 and 15 of CERC (Terms and Conditions for recognition & issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 for issuance of directions to the Respondent, National Load Despatch Centre to effect accreditation and registration of the Petitioner under the Renewable Energy Certificates (REC) mechanism and consequent reliefs.

Petitioner : Ratedi Wind Power Private Limited (RWPPL)

Respondent : National Load Despatch Centre

Date of Hearing : 4.6.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Ms. Swapna Seshadri, Advocate, RWPPL
Shri Ashwin Ramanathan, Advocate, RWPPL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed *inter-alia* for seeking direction to the Respondent, National Load Despatch Centre (NLDC) to issue RECs to the Petitioner for the period from 1.9.2018 to 4.12.2018. Learned counsel requested the Commission to admit the Petition and issue notice to NLDC.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to NLDC.

3. The Commission directed the Petitioner to serve copy of the Petition on the Respondent immediately. The Respondent was directed to file its reply, by 25.6.2019, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 9.7.2019. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The Petition shall be listed for hearing in due course for which separate notice shall be issued to the parties.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**